

trial of these two Myanmar nationals is continuing in the Court of the Sub-Divisional Judicial Magistrate, Barrack-pore, West Bengal, and they are presently on bail pending the completion of their trial. A decision regarding any further action in this case can be considered only after the judicial process has been completed.

Water requirements of Andhra Pradesh

926. SHRI TALARI MANOHAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any survey/study has been conducted in the recent months by the Central Government to determine the Water requirements of Andhra Pradesh and explore the water resources in the State; and

(b) if so, what are the details thereof?

THE MINISTER OF WATER RESOURCES WITH ADDITIONAL CHARGE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): (a) and (b) The National Water Development Agency has been conducting surveys and investigations for water balance studies of the Peninsular Region. The studies, *inter-alia*, includes the 12 basins/sub-basins having catchment areas in Andhra Pradesh. Studies on 6 basins/sub-basins have been completed. Water requirements of the State as a whole is approximately assessed as around 7 million hectare metres.

U.S. State Department on Alleged human rights abuses in Kashmir, Punjab and N.E. States

927. SHRI DHULESHWAR MEENA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the U.S. State Department has rapped India, its paramilitary and police forces deployed in Kashmir, Punjab and north eastern States for human rights abases;

(b) it so, what is Government's reaction thereto; and

(c) the steps being taken by Government to dispel the accusation?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) to (c) Government have seen the section relating to India of the report of the US State Department on Human Rights. It is not Government's practice to comment on allegations contained in such reports.

CAT VISION Cable news net work

928. SHRI DHULESHWAR MEENA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether CAT VISION. Cable News Network or CNN's sole licence in India is busy selling dish antennae and satellite receivers for viewers in Delhi and its sales have nearly doubled with the war time demand for CNN;

(b) whether this is in violation of the international agreement between countries which come under the International Telecommunication Union; and

(c) if so, what is the precise legal position and what action Government propose to take against the CAT VISION in extending its satellite services in case it involved any violation of international and domestic norms?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PRAKASH): (a) Dish antenna and related hardware is sold in India by a number of parties including M/s. Catvision Ltd., New Delhi.

(b) No, Sir. International agreements between countries under International Telecommunication Union do not apply to the sale of antennae.

(c) Does not arise.